

**Report on Air India Boeing Accident in
1982**

2748. PROF. RAMKRISHNA MORE :
Will the Minister of TRANSPORT be pleased to state :

(a) whether the recommendations made by Justice P.B. Sawant who enquired in to the Air India Boeing accident at Santa Cruz Airport on 22nd June, 1982 still remain unimplemented ;

(b) if so, the salient features of the recommendations made by Justice Sawant and the reasons for the non-implementation; and

(c) steps contemplated by Government for the implementation of those recommendations ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) to (c) The Court headed by Justice P.B. Sawant had made 65 wide ranging recommendations covering the activities of Directorate General of Civil Aviation/Air India/International Airport Authority of India and actions of the pilots concerned. Whereas 95 recommendations have been accepted by the Government, only 41 have been implemented so far. The remaining 18 recommendations require long time implementation and involve co-ordination between various agencies. Action on the implementation of those recommendations is in hand and is being monitored by a Standing Committee headed by Director General of Civil Aviation.

2. All the recommendation are available in the report of the Court of Inquiry by Hon'ble Justice P.B. Sawant, Judge High Court of Bombay, copy of which has already been placed in the Parliament Library vide Index No. 629.13255 R.

**Electrification of Railway Stations in
Karnataka**

2749. SHRI NARASINGRAO SURYA-WANSHI : Will the Minister of TRANSPORT be pleased to state :

(a) whether the Railway Station-Jaigaon, Taluk-Bhalki, District-Bidar, State Karnataka, is without electrification, and

(b) if so, the measures taken by Government in this regard so far ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) There is no Railway Station named Jaigaon Taluk-Bhalki, District-Bidar, State Karnataka.

(b) Does not arise:

Autonomous Body for Nehru Yuvak Kendras

2750. KUMARI MAMATA BANERJEE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that an autonomous body has been formed for Nehru Yuvak Kendras under this Ministry ;

(b) if so, whether the directly recruited Youth Coordinators of the said Nehru Yuvak Kendras would be absorbed in the newly formed body ;

(c) steps taken by the Ministry to regularize the appointment of the Youth Co-ordinators recruited directly since 1972; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN'S WELFARE (SHRIMATI MARGARET ALVA) : (a) No, Sir. However, a decision has been taken to form such a body.

(b) This is a matter expected to be considered by the autonomous body to be formed.

(c) & (d) The advice of the Union Public Service Commission has been obtained with a view to making such Youth Coordinators eligible for regularisation through an amendment of the recruitment rules for the post.